



GOVERNMENT OF HARYANA
EXCISE & TAXATION DEPARTMENT
NEW HARYANA CIVIL SECRETARIAT BUILDING, SECTOR-17, CHANDIGARH

ORDER

Consequent upon creation of the posts of Joint Commissioner of State Tax (Appeals) at Gurugram and Hisar by the Governor of Haryana, the earlier orders regarding appointment of Joint Commissioners of State Tax (Appeals) for the State of Haryana issued vide Endst. No. 112664-ET-4/2022/470, Chandigarh, dated 03.02.2022 for the purposes of hearing appeals as referred in section 107 of the said Act read with Rule 109A of rules framed thereunder are hereby partially amended.

2. The Joint commissioner of State Tax (Appeals) mentioned in column (2) of the Table below are authorised to hear appeals preferred by any person aggrieved by any decision or order passed under the Haryana Goods and Services Tax Act, 2017 or the Central Goods and Services Tax Act, 2017, whose place of business is situated in the respective districts mentioned in the corresponding entry in column (3) of the Table against them:

Sr. No.	Designation and Assignment of the Appellate Authority	Area of Jurisdiction (Districts)
1	2	3
1	Joint Commissioner of State Tax (Appeals), Ambala	Panchkula, Ambala Yamunanagar, Kaithal, Kurukshetra and Karnal
2	Joint Commissioner of State Tax (Appeals), Faridabad	Faridabad (East), Faridabad (West), Faridabad (North), Faridabad(South) and Palwal
3	Joint Commissioner of State Tax (Appeals), Gurugram	Gurugram (East), Gurugram (West), Gurugram (North), Gurugram (South) and Mewat
4	Joint Commissioner of State Tax (Appeals), Hisar	Hisar, Jind, Fatehabad, Sirsa and Bhiwani
5	Joint Commissioner of State Tax (Appeals), Rohtak	Rohtak, Panipat, Sonipat, Rewari, Narnaul and Jhajjar

Provided that any person aggrieved by any decision or order passed by any Proper Officer posted at Head office may also file appeal to Joint Commissioner of State Tax (Appeals), Ambala.

3. The Joint Commissioners of State Tax (Appeals) as specified in para 2 above are also authorised to hear appeals under clause (b) of sub-rule (2) of Rule 109A of the Haryana Goods and Services Tax Rules, 2017.

Chandigarh
Dated the 07.03.2023

ANURAG RASTOGI, IAS
Additional Chief Secretary to Government, Haryana,
Excise and Taxation Department, Chandigarh

Endst. No. 2222-ET-4-2023/ 1817

Chandigarh, dated 10-03-2023

A copy is forwarded to the following for information and necessary action:-

1. The Excise and Taxation Commissioner, Haryana, Panchkula with request to email these order to all concerned officers/officials.
2. All Jt. Excise and Taxation Commissioners (Appeals) and Jt. Commissioners of State Tax (Appeals)
3. Sr. Secy/CPSCM, Secy/Dy.CM, Secy/ACS E&T.
4. Web Manager & Wipro for uploading the order on the website
5. AETC (C) for necessary action on BOweb portal.


Superintendent,

For Additional Chief Secretary to Government, Haryana,
Excise and Taxation Department, Chandigarh